

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.217 - C.P.(IB)/60(AHM)2021  
Item No.218 – IA 817 of 2021

**Proceedings under Section 95(1) IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Pravin Kumar Tayal  
(Personal Guarantor)

.....Respondent

**Order delivered on 19/10/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Pratik Thakkar, Adv.

For the Respondent :

**ORDER**

**CP(IB) 60 of 2021 & IA 817 of 2021**

Application is filed u/s 95 of the IBC, 2016. The issue of constitutional validity of Section 95 of IBC, 2016 is pending before Hon'ble Supreme Court. In view of the same, matter stands adjourned to 21.12.2022.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**